

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3660
TO BE ANSWERED ON 08.08.2017**

EWS QUOTA

3660. SHRI BAIJAYANT JAY PANDA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is considering to bring about a social security framework to help better integrate children under the Economically Weaker Sections (EWS) Quota with children from more socio-economically advantaged families;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is intending to place an obligation on schools to address gaps in learning outcomes for those from EWS quota, including disabled children in the EWS quota; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) & (b): The Sarva Shiksha Abhiyan (SSA) is a flagship programme of the Central Government through which State Governments and Union Territories are financially assisted for universalization of elementary education. The SSA Framework has been amended with effect from 1st April, 2014 to assist the States/UTs towards reimbursement of costs incurred with respect to admission under Section 12(1)(c) of the Act. The reimbursement is based on per child cost norms notified by the State/UT concerned for classes I to VIII. Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided schools in Class I or below to the extent of at least 25 percent of the strength of that class.

(c) & (d): Ministry of Human Resource Development in collaboration with National Council of Educational Research and Training (NCERT), has finalized the learning Outcomes for all subjects at elementary level, which will be the expected levels of learning that all students should achieve on completion of a particular class. These Learning Outcomes have also been incorporated in the Central Rules to the RTE Act 2009 by amending Section 23(2) of the Rules. State and UT Governments have also been requested to translate these learning outcomes in their local languages and incorporated them in State RTE Rules. In order to focus on quality education, the Learning Outcomes for all children, including those belonging to Economically Weaker Section (EWS) and children with disability/divyang, for each class in Languages (Hindi, English and Urdu), Mathematics, Environmental Studies, Science and Social Science up to the elementary stage have been finalized and shared with all States and UTs. These would serve as a guideline for States and UTs to ensure that all children acquire appropriate learning level.
